

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 62 OF 2019

IN THE MATTER OF:

Pariyavaran Bachav Samiti

...APPLICANT

VERSUS

Union of India & ORS.

...RESPONDENTS

**AFFIDAVIT -IN - REPLY ON BEHALF OF RESPONDENT NO. 2 - STATE OF GUJARAT AND RESPONDENT NO. 3 - PRINCIPAL CHIEF CONSERVATOR OF FOREST & HEAD OF FOREST FORCE (HoFF).**

**MOST RESPECTFULLY SHOWETH:**

I, Prashant Tomar, IFS, age - 35 years, serving as Deputy Conservator of Forest, Gir (West), Junagadh being authorized signatory and representative of Forest and Environment Department and Principal Chief Conservator of Forest & Head of Forest Force (HOFF) having communication address at Office of the Deputy Conservator of Forest, Gir West Division, Saradarbaug Campus, behind Bahumali Bhavan, Junagadh, Gujarat - 362001 do hereby solemnly state on oath and submit that:-

1. I state and submit that I have read and understood the contents of present application, affidavit in replies and rejoinder filed by the concerned parties and order passed by this Hon'ble Tribunal. I am competent to swear this affidavit as I am well acquainted with the facts of the case and the issues raised by the Applicant.



Deputy Conservator of Forests  
Gir (West) Division, Junagadh



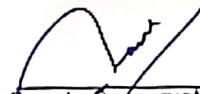
2. The captioned matter is challenging the Environment Clearance dated 05.03.2019 granted by the Ministry of Environment, Forest & Climate Change MoEF & CC, (hereinafter referred as "MoEF & CC") to Project-Proponent namely M/s Simar Port Respondent No. 7 (Hereinafter referred as "Respondent No. 7") for extension of breakwater area. Further the Appellant has sought for certain directions against both Respondent 7 namely HPCL Shapoorji Energy Ltd and Respondent No. 8 (Hereinafter referred as "Respondent No. 8"). Further prayed for the data of damage to the wildlife, marine ecosystem, forest, birds, ground water, rivers that has happened due to the ongoing project.
3. The records reveal that M/s Simar Port Pvt. Ltd. applied for grant of EC & CRZ Clearance envisaged under the Environment Impact Assessment Notification 2006 & CRZ Notification 2011 for carrying out extension of break water. The said Application for prior environment clearance was considered in accordance with law by the Ministry of Environment and Forest, Government of India (MoEF&CC) and clearance has been granted by the said regulatory authority after considering the relevant material and following the procedure prescribed in law, subject to conditions mentioned therein.
4. The grievance made by the Appellant is about the impropriety of such clearance granted by the MoEF&CC. I submit that as far as the State Government is concerned, as per the information provided in the records available with it, the Environment Clearance granted by the regulatory authority is not bad in law and has been granted after due consideration of all relevant conditions and procedure laid down in law.



  
Deputy Conservator of Forests  
Gir (West) Division, Junagadh

5. I submit that in the event the Hon'ble Tribunal gives any direction to the State Government to render any reasonable assistance to any regulatory agency or other agency the administration shall extend all reasonable co-operation and assistance to concerned regulatory and enforcement agencies. I further submit that the State Government shall at all times abide by the legal orders passed by the Hon'ble Tribunal, and execute all and any directions as may be issued by the Hon'ble Tribunal in the present application.
6. The Answering Department craves leave to file additional affidavits, documents and submissions, as may be necessary, for the proper adjudication of the present OA, and reserves its right to do so as and when required.

Date - 21/3/26  
Place - Junagadh

  
Deputy Conservator of Forests  
Gir (West), Junagadh  
**Deponent**

#### VERIFICATION

I, Prashant Tomar, IFS, age - 35 years, serving as Deputy Conservator of Forest, Gir (West), Junagadh being authorized signatory and representative of Forest and Environment Department and Principal Chief Conservator of Forest & Head of Forest Force (HOFF) having communication address at Office of the Deputy Conservator of Forest, Gir West Division, Saradarbaug Campus, behind Bahumali Bhavan, Junagadh, Gujarat - 362001 solemnly states that the contents of the Affidavit are true and correct and best of my knowledge, nothing stated therein is false and nothing material has been concealed therefrom.

Date - 21/3/26  
Place - Junagadh

  
Deputy Conservator of Forests  
Gir (West), Junagadh  
**Deponent**



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**AFFIDAVIT**

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I have gone through the Reply and I state that the reply is drafted under my instructions. Contents and statements made herein the above in para 1 to 6 of reply are true and correct to the best of my knowledge and belief; and as per the datas available on the record.

Solemnly affirmed on \_\_\_\_ day of March 2026 at \_\_\_\_\_.

Solemnly Affirm before me by  
Shree. Prashant Tomar  
Who is Identified by shree  
Advocate Sant  
Whom I kno personally  
Date...21 MAR 2026

Deponent

PRASHANT TOMAR  
DCF, GIR (WEST)  
Deputy Conservator of Forests  
Gir (West) Division, Junagadh



(A. S. PANSURIYA)  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
JUNAGADH (GUJARAT)

21 MAR 2026